

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.119
(IB)-1788(PB)/2018

IN THE MATTER OF:

M/s. Sarika Somvanshi and Ord.
v.
M/s. R S Stones Pvt. Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 01.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Adv. Akashdeep Kakkar

ORDER

List the matter for further consideration on 11.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

01.07.2021
Deepak